

4th April, 2005

Notification No.30/2005-Customs (N.T.)

In exercise of the powers conferred by section 79 of the Customs Act, 1962 (52 of 1962), the Central Government makes the following rules further to amend the Baggage Rules, 1998, namely :-

1. (1) These rules may be called the Baggage (Amendment) Rules, 2005.
(2) They shall come into force on the 4th day of April, 2005.
2. In the Baggage Rules, 1998, -

(a)	in rule 3, for the proviso, the following proviso shall be substituted, namely:-
	"Provided that such Indian resident or such foreigner coming by land route as specified in Annexure IV, shall be allowed clearance free of duty articles in his bonafide baggage to the extent mentioned in column (2) of Appendix 'B'."
(b)	in Appendix E, - (i) against item (a) in column (1), for the existing entry the following entry shall be substituted, namely:- "(a) Tourists of Indian origin coming to India other than tourists of Indian origin coming by land routes as specified in Annexure IV";
	(ii) against item (d) in column (1) for the existing entry the following entry shall be substituted, namely:- "(d) Tourists - (i) of Pakistani origin coming from Pakistan other than by land routes; (ii) of Pakistani origin or foreign tourists coming by land routes as specified in Annexure IV; (iii) of Indian origin coming by land routes as specified in Annexure IV".
(c)	After "Annexure III", the following shall be inserted, namely:-
	<p style="text-align: center;">"Annexure IV</p> <p>Amritsar:</p> <ol style="list-style-type: none">(1) Amritsar Railway Station(2) Attari Road(3) Attari Railway Station(4) Khalra <p>Baroda:</p> <ol style="list-style-type: none">(5) Assara Naka(6) Khavda Naka(7) Lakhpat(8) Santalpur Naka(9) SuigamNaka <p>Delhi:</p>

(10) Delhi Railway Station

Ferozpur District:

(11) Hussainiwala

Jodhpur Division:

(12) Barmer Railway Station

(13) Munabao Railway Station

Baramullah District:

(14) Adoosa"

[F. No. 495/2/2004-Cus.VI]

V. Kezo

Under Secretary to the Government of India

Note:- The principal rules were published in the Gazette of India Extraordinary Part II, Section III, Sub-Section (i) *vide* notification No. 30/98-Customs (N.T), dated the 2nd June, 1998 [G.S.R. 296 (E), dated the 2nd June, 1998] and were last amended *vide* notification No. 13/2004-Customs (N.T), dated the 3rd February, 2004 [G.S.R 89 (E), dated the 3rd February, 2004].